

FORM NO. 4
 (SEE RULE 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH.

ORDER SHEET

Ord.App/ Misc.Petn/Cont.Petn/ Rev.Appl. 2/04 in 42/99 &

In O.A. 107/01

Name of the Applicant(S) K.M. Singh

Name of the Respondent(S) H.M. Cairal & D. Singh Bist.

Advocate for the Applicant Dr. M. Pathak, B. Pathak, B. Borua, A.K. Roy, S.C. Datta Roy

Counsel for, the Railway/ C.G.S.C. S.P. Todi Clerk.

OFFICE NOTE

DATE

ORDER OF THE TRIBUNAL

This Contempt
 Petition has been
 filed by the counsel
 for the petitioner paying
 Rs 11 and 12 of the
 Contempt of Court Act, 1971
 read with section 17 of the
 Administrative Tribunal
 Act, 1985. for willful and
 deliberate disobedience
 and non-compliance of
 order dated 7.6.2001
 passed by this Honble Tribunal
 in O.A. 42/99 and O.A. 107/01. mb

19.2.2004

Heard Mr. B. Pathak, learned
 counsel for the applicant.

Issue notice to show cause as
 to why contempt proceeding shall not
 be initiated. Returnable by four weeks

List on 22.3.2004 for orders.

K.P. Datta
 Member (A)

22.3.2004

List on 1.4.2004 for orders.

K.P. Datta
 Member (A)

laid before the Honble
 Court for further orders.

A. Kumar
 2/2/04
Section Officer.

Notice & order dt. 19/2/04 1.4.2004 present; The Hon'ble Shri Kuldip Singh, Member (J).
Sent to D/section for issuing to respondent No- 1 & 2.

The Hon'ble Shri K. V. Prahladan, Member (A).

Service is still awaited. List on 26.4.2004.

Cous
17/3/04

K.V. Prahladan
Member (A)

K
Member (J)

bb

No. reply has been filed

26.4.2004 List before the next Division Bench

24
31.3.04

K.V. Prahladan
Member (A)

bb

Notice issued vide NO. 574 - 575 dated 24-3-04

19.7.2004 present; The Hon'ble Shri K.V.Sachidanandan, Member (J).

The Hon'ble Shri K.V.Prahladan Member (A).

When the matter came up for hearing, learned counsel for the respondent no.2 Mr.M.K.Mazumdar submitted that he has filed reply affidavit enclosing the order dated 7.5.2004 contending that as per the direction of the Tribunal Review DPC has already been held and the applicant was found unfit. In the circumstances, learned counsel for the applicant, submits that she would like to get instruction from the applicant. Let it be done. post the matter before the next Division Bench.

NS

19.7-04
Reply submitted by the Respondent No. 2.

P60

K.V. Prahladan
Member (A)

K
Member (J)

bb

Received Copy
M.K. Mazumdar
Advocate
22.07.04
Rin
For M. Prahladan
BOP
22/7/04

3-11-04

15/2 awaited,
4 G/S has been filed by the respondent no. 2

Notes of the Registry	Date	Order of the Tribunal
	4.11.04	<p>present : The Hon'ble Mr Justice R.K. Batta, Vice-Chairman The Hon'ble Shri K.V.Prahladan Administrative Member.</p> <p>Heard Mrs (Dr) M.Pathak, learned counsel for the petitioner and Sri M.K. Mazumdar, learned counsel for the respondents.</p> <p>Learned counsel for the petitioner has stated that pursuant to order of this Tribunal dated 7.6.2001 in O.A.42/99 and 107/2001, the case of the petitioner was referred to the Selection Committee for consideration for the post of Principal, but the Selection Committee has rejected the claim of the applicant for the said post. Learned counsel therefore contends that the contempt proceeding be closed with liberty to the petitioner to approach the Court, if necessary. In our view such liberty is not required to be granted since there is fresh cause of action on account of the rejection of the claim of the applicant for the post of principal, the applicant ^{can} seek remedy in accordance with law. In view of this the contempt petition is ordered to be closed.</p> <p>The application is accordingly dismissed.</p>

16.11.04

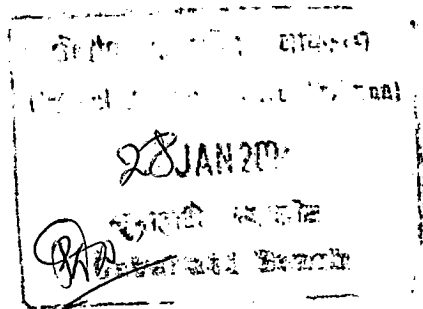
Copy of the order has been sent to the office for issuing the same to the L/Advocates for the parties.

R

R

K.V. Prahladan
Member

R
Vice-Chairman



Filed by S
The Petitioner through
Bibhas Pathak
Advocate
28-1-2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI.

C.P. No. 2 /2004
IN O.A No. 42/99 & 107/01

In the matter of:

An application under Section 11 and 12 of the Contempt of Court Act, 1971 read with Section 17 of the Administrative Tribunal Act, 1985.

-AND-

In the matter of:

Willful and deliberate disobedience and non-compliance of order-dated 7.6.2001 passed by the Hon'ble Central Administrative Tribunal in O.A. No. 42/1999 and O.A. No. 107/2001

-AND-

In the matter of:

Shri Krishna Mohan Singh
PGT (History), Kendriya
Vidyalaya, IVRI, Mukteshwar,
District - Nainital
(Uttaranchal).

.....**Petitioner**

-versus-

1. Shri H M Cairae,
Commissioner, Kendriya
Vidyalaya Sangathan, 18
Institutional Area, Saheed
Jeet Singh Marg, New Delhi.
2. Dinesh Singh Bist,
Jt. Commissioner, (Adm.)
Kendriya Vidyalaya
Sangathan, 18 Institutional
Area, Saheed Jeet Singh
Marg, New Delhi.

.....**Respondents/
Confemners.**

The humble petition of the abovenamed petitioner:

MOST RESPECTFULLY SHEWETH:

1. That the petitioner is a citizen of India and a permanent resident of Ramdiri, Akashpur, P.O. Ulao,

District - Begusarai, Bihar and hence is entitled to all the privileges and protections under the Constitution of India and the other laws framed thereunder.

2. That the brief history of the case of the petitioner is as under:
 - a) That the petitioner applied for the Post of Principal in Kendriya Vidyalaya Sangathan in the year 1998 and after qualifying in the written examination he was interviewed on 11.8.1998. The petitioner fared well in the said interview. However, the name of the petitioner was not included in the Select Panel on the ground that there was a Disciplinary Proceeding pending against him in which he was given charge-sheet on 6.11.1997 and to which the petitioner immediately submitted his defence statement. However, it is pertinent to mention here that no proceeding was instituted against the petitioner since 1987 till then.
 - b) That aggrieved by the action of the respondents, the petitioner had approached the Hon'ble Central Administrative Tribunal, Guwahati Bench (hereafter referred as 'CAT') through O.A. No. 42/1999.
 - c) That during the pendency of the said O.A. No. 42/1999, the Assistant Commissioner, Silchar Regional Office issued a memorandum on 19.2.2001 thereby withdrawing the charge-sheet dated 6.11.1987 and issued a fresh charge sheet on the same grounds on the same date.
 - d) That being aggrieved by the said memorandum/charge sheet dated 19.2.2001, the petitioner again

approached the Hon'ble CAT through another O.A. No. 107/2001.

- e) That the petitioner further filed Misc. Application No. 118/2001 in O.A. No. 107/2001 in which the Hon'ble CAT was pleased to pass an order on 3.5.2001 thereby directing the respondents to keep one post of Principal vacant.

The copy of the order-dated 3.5.2001 is annexed as **Annexure-R1**.

- f) That the Hon'ble CAT was pleased to pass a final and common order on 7.6.2001 in both O.A. No. 42/1999 and 107/2001 thereby setting aside the impugned order dated 19.2.2001 as well as the charge sheet dated 19.2.2001 and also directed the respondent to consider the case of the petitioner for promotion to the post of Principal.

The copy of the order-dated 7.6.2001 is annexed as **Annexure-R2**.

- g) That the petitioner communicated the said order of the Hon'ble CAT to the respondents, who however did not take any action to give effect to the order of the Hon'ble CAT.
- h) That aggrieved by the non-compliance of the respondents, the petitioner filed the Contempt Petition No. 4/2002 in O.A. No 42/1999 and 107/2001 before this Hon'ble Tribunal. The said C.P. No 4/2002 was however closed on 31.5.2002 by the Hon'ble Tribunal as the respondents approached the Hon'ble Gauhati High Court through the WPC No.7832/2001(against OA No.107/2001) and WPC

No.7843/2001 (against OA No.42/99) challenging the said order dated 7.6.2001 passed by this Hon'ble Tribunal. The Hon'ble High Court stayed the operation of the order dated 7.6.2001 vide its order dated 20.11.2001.

The copy of order dated 31.5.2002 is annexed as **Annexure-R3**.

- i) That the Hon'ble Gauhati High court was pleased to hear both the W.P.(C) No. 7832/2001 and 7843/2001 on 16.6.2003 and further pleased to pass a final order on 19.6.2003 in both the writ petitions thereby upholding the order of the CAT dated 7.6.2001 and further directing that the case of the petitioner be considered for promotion in accordance with the relevant provisions of the rules in force.

The copy of order-dated 19.6.2003 is annexed as **Annexure-R4**.

- j) That the petitioner immediately communicated the judgment dated 19.6.2003 of Hon'ble Gauhati High Court passed in W.P.(C) No. 7832/2001 and 7843/2001 to the Respondent No.1 alongwith a certified copy of the said judgment. However, the Respondents, instead of complying with the order of the Hon'ble Gauhati High Court preferred a Special Leave Petition from the judgment and order dated 19.6.2003 in WP(C) No. 7832/2001 before the Hon'ble Supreme Court of India which was registered as SLP(C) /04 (CC 195-196). The Hon'ble Apex Court heard the parties and was pleased to dismiss the said SLP(C) on 19.1.2004.

The copy of the order of dismissal of the SLP dated 19.1.2004 is annexed as **Annexure-R5**.

3. That on dismissal of the SLP(C) by the Hon'ble Supreme Court, the order passed by this Hon'ble on 7.6.2001 in OA No.42/99 and 107/2001 become operative against the respondents and the respondents become legally bound to comply with the said order. But the respondents above named, who are the authority to comply with the said order, has not taken any steps so far for implementation of the Hon'ble Tribunal's order. The non-compliance of the order of this Hon'ble Court dated 19.6.2003 passed in OA No.42/99 and 107/2001 by the said Respondent No.1 and 2 is a flagrant violation of aforesaid order dated 7.6.2001 which was made specifically with a clear direction to consider the case of the petitioner for his appointment/promotion to the post of Principal. But the said respondents have sat upon the order of this Tribunal, which amounts to willful disobedience and deliberate violation of the Hon'ble Tribunal's order.

Therefore, it is a fit case where this Hon'ble Court may be pleased to draw up a contempt proceeding against the said respondents/contemnors for willful disobedience and violation of the Court's order dated 7.6.2001. This Hon'ble Court may also be pleased to direct the Respondents to appear before this Hon'ble Court for explaining the reasons as to why the order passed by this Hon'ble Court on 7.6.2001 in OA No.42/99 and 107/2001 has not been complied with

and as to why they should not be punished for civil contempt of court as provided by law.

4. That this petition is made bonafide and for the ends of justice.

In the premises aforesaid, it is therefore prayed that Your Lordships would be pleased to issue notice upon the respondents/ contemnors to appear in person and show cause as to why they should not be punished as per the provisions of the Contempt of Court Act, 1971 read with Section 17 of the Administrative Tribunal Act, 1985 and why they should not be given exemplary punishment for their deliberate and willful violation and disobedience of this Hon'ble Court's Order dated 7.6.2001 passed in OA No.42/99 and 107/2001 and upon cause or causes being shown, if any, Your Lordships may be pleased to initiate contempt proceeding against the respondents/ contemnors in accordance with law and impose exemplary punishment for their willful and deliberate disobedience of the order dated 7.6.2001 of this Hon'ble Court and/or pass any other order/orders as Your Lordships may deem fit and proper.

And for this act of kindness your petitioner as in duty bound shall ever pray.

AFFIDAVIT

I Shri Krishna Mohan Singh, S/o Late Baleswar Singh, aged about 53 years, presently working as PGT (History), Kendriya Vidyalaya, IVRI, Mukteshwar, District - Nainital, Uttaranchal do hereby solemnly affirm and state as follows: -

1. That I am the petitioner in this contempt petition and as such I am fully acquainted with the facts and circumstance of the case.
2. That the statements made in paragraphs 1, 3 and 4 — — are true to my knowledge and belief, and those made in paragraphs - 2 - — - being matter of records are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Court.

And I sign this affidavit on this 28 th day of January 2004 at Guwahati.

Krishna Mohan Singh

Identified by me :

Deponent

Bibhash Pathak
28/1/2004
Advocate ~~& Clerk~~

Solemnly affirmed before me by the
Deponent who is identified by Mr.
Bibhash pathak Advocate

Dilip Baruah
28/1/2004
Advocate

DRAFT CHARGES

The charges against the respondents/contemnors named in the Contempt Petition are that in spite of the final and clear order dated 7.6.2001 passed by this Hon'ble Tribunal in OA No.42/99 and 107/2001 to consider the case of promotion of the petitioner named in the contempt petition as Principal in Kendriya Vidyalaya and in spite of the attainment of finality of the said order being upheld by both the Hon'ble Gauhati High Court vide order dated 19.6.2003 passed in WPC No. 7832/2001 and 7843/2001 and the Hon'ble Supreme Court as the SLP filed by the respondents/contemnors has been dismissed by the order dated 19.1.2004 passed in SLP(C) /04(CC 195-196) and in spite of sufficient vacancies lying vacant with the respondents/contemnors and in particular vacancy reserved for the petitioner by this Hon'ble Tribunal vide order dated 3.5.2001 passed in Misc Case No. 118/2001 in O.A. No. 107/2001 which has not been challenged by the respondents/contemnors and attaining finality, the respondents /contemnors have committed the offence of civil contempt and for that they are liable to be punished under the Contempt of Courts Act, 1971 (as amended)read with other provisions law as applicable in this case.

FORM NO. 4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::::::: GUWAHATI

Misc ORDER SHEET
APPLICATION NO 118 OF 2001.
w.o.A 107/2001

Applicant (s) K.M. Singh

Respondent (s) U.O.I Govt

Advocate for Applicants (s) Mr. S.C. Dutta Roy, Mr. A.K. Roy

Advocate for Respondent (s) Mr. B.P. Todi, Addl. CA & C

Notes of the Registry

Date

Order of the Tribunal

3.5.2001

Heard learned counsel for the parties.
Issue notice to show cause as to why
the interim order as prayed for shall
not be granted. Returnable by four
weeks. List on 4.6.01 for orders.

In the meantime, the respondents
are directed to keep one post of
Principal vacant pursuant to the
process of selection of Principal ^{interim} _{from}
among the departmental candidates
in the KVS till the returnable date.



TRUE COPY

प्रतिलिपि
Section Officer (A)
Central Administrative Tribunal
Guwahati Bench, Guwahati-7
গুৱাহাটী কেন্দ্রীয় প্রশাসনিক ট্রিবিয়াল-৬

Sd/ VICE CHAIRMAN

Sd/ MEMBER (Adm)

Certified to be true Copy.

D. Basu
Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH. 14

Original Applications No. 42 of 1999 and
107 of 2001.

Date of Order : This the 7th Day of June, 2001.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

Shri Krishna Mohan Singh,
Principal,
Kendriya Vidyalaya,
CRPF Group Centre,
Khatkhati, Dist. Karbi Anglong (Assam) . . . Applicant

By Advocate Sri S.C.Dutta Roy.

- Versus -

Union of India,
represented by the Commissioner,
Kendriya Vidyalaya Sangathan,
New Delhi and others. . . Respondents.

By Advocate Sri S.Sarma.

ORDER

CHOWDHURY J. (V.C)

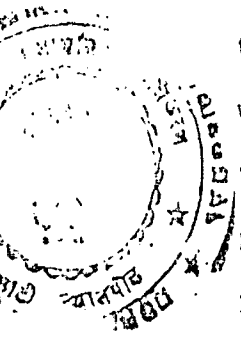
In O.A.42/99 the applicant questioned the legitimacy of the action of the respondents in not considering his case for promotion allegedly on the ground of a purported disciplinary proceeding. In the aforementioned case the applicant stated and contended that the respondents authority on the plea of the purported proceeding denied his right to be considered for promotion to the post of Principal of the Kendriya Vidyalaya in the following circumstances.

2. The applicant initially was appointed as a Primary Teacher under Patna Regional Office in July 1977. He was later on appointed to the post of Trained Graduate Teacher on 12.11.1979 and thereafter appointed to the post of Post

contd..2

Certified to be true Copy.
D. V. S. M. W. H.
2001

Graduate Teacher on 19.10.1984 in the same Patna Regional Office wherefrom he was transferred to Orissa. While he was working as PGT in Meghahatuburu in Orissa, he was placed under suspension pending drawal of disciplinary proceeding vide order dated 21.10.1987. A memorandum containing charge sheet under Rule 14 of the CCS (CCA) Rules was served on the applicant on 6.11.1987 and the applicant submitted his reply to the charge sheet denying the allegations. The order of suspension was withdrawn by communication dated 6.10.1988 and he was directed to report for duty to the Assistant Commissioner, Bhubaneswar Region for the post Graduate Teacher (History) which he was held prior to his suspension. By order dated 5.11.1990 the applicant was transferred from Patna to Barauni and he was paid full salary including the salary for the suspension period. Coming to know that some vacancy arose for the post of principal in Navodaya Vidyalaya Samiti, the applicant submitted his application to the authority which was forwarded by the KVS to the concerned authority. The applicant was selected for the post of principal of Navodaya Vidyalaya and accordingly he was released from the KVS on deputation for a period of 3 years by order dated 14.12.96. On completion of his tenure the applicant was again reverted to the KVS and posted as Principal-in-charge, Kendriya Vidyalaya, Tuli, Nagaland, by order dated 26.11.1997. While in Tuli the applicant appeared in the departmental examination on 27.12.97 for the post of Principal and Vice-Principal and he came out successful in the said examination and his name appeared at Sl.No.7 of the list of successful candidates which was published vide order dated 10.2.1998. On being qualified in the departmental examination the



Certified to be true Copy.
D. Brown
Principal

contd..3

applicant applied for the post of Principal and his application was duly forwarded by the Assistant Commissioner Kendriya Vidyalaya Sangathan, Silchar. He was called for the interview at New Delhi and according to the applicant he fared well in the examination but his name did not appear in the panel. According to applicant he was not selected on the ground of pendency of the aforementioned enquiry. The applicant thereafter submitted his representation before the authority stating therein his grievance for his promotion to the post of Principal. Failing to get any remedy he moved the O.A. in question assailing the action of the respondents.

3. The respondents did not file any written statement in the proceeding. The charge memo was issued on 6.11.87 containing the following charges :

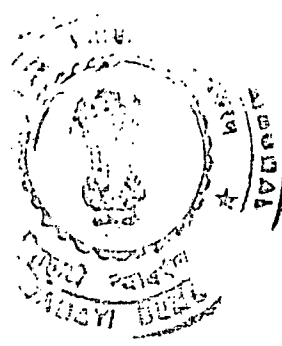
1. That the said Shri K.M.Singh, while working as PGT(Hist) of Kendriya Vidyalaya, Megha-hatuburu applied for Earned Leave from 12-10-1987 to 16-10-1987. But he did not report for duty on 17.10.1987, causes unauthorised absence from duty. Thus Shri K.M.Singh has committed misconduct under rule 3(1)(ii) and (iii) of CCS (Conduct) Rules, 1964, as applicable to the employees of the Kendriya Vidyalayas.
2. That the said Shri K.M.Singh, while working as PGT(Hist) of Kendriya Vidyalaya, Megha-hatuburu, he submitted his joining report on 19-10-1987 and when the Principal asked him through the LDC to submit leave application for 17-10-1987, Shri K.M.Singh forcefully entered into the Principal's room by ignoring the Principal's Office Order dated 17-5-1987, argued with the Principal and also slapped the Principal. Thus Shri K.M.Singh has committed misconduct under the rule 3(1) (i) (iii) of the CCS (Conduct) Rules, 1964, as applicable to the employees of the Kendriya Vidyalayas.
3. That the said Shri K.M.Singh, while working as PGT(Hist) of Kendriya Vidyalaya, Megha-hatuburu refused to accept the Official letter on 21-10-1987 which was sent through the peon Book. Thus Shri K.M.Singh has committed misconduct under rule 3(1) (iii) of the CCS(Conduct) R-ules 1964, as applicable to the employees of the Kendriya Vidyalayas."

Certified to be true Copy.
D. B. [Signature]
[Signature]

The applicant submitted his written statement as far back in 1978 but till institution of the O.A. in question in 1999 no action so far was taken for concluding the departmental proceeding. Despite number of opportunities granted to the respondents no written statement was filed. When the matter rested at this stage, the impugned order was passed, which reads as follows :

"Whereas Memorandum bearing No. F.13-32/KVS (BBSR)/87/4078 dated 6.11.1987 issued to Shri K.M.Singh, PGT(Hist.) while working at Kendriya Vidyalaya, Meghahatuburu, suffers from technical error, memorandum so issued hereby stands withdrawn without prejudice to further disciplinary proceedings"

A memorandum of charge sheet dated 19.2.2001 was also issued. There is no distinction qualitatively or otherwise as to the charge memos dated 6.11.1987 and 19.2.2001. The impugned order dated 19.2.2001 also did not give any indication as to what was the nature of technical error in the memorandum of charge dated 6.11.1987. There is No reason for issuing a fresh charge sheet by withdrawing the earlier charge sheet, save and except the ipse dixit of the respondents that the memorandum of charge dated 6.11.1987 suffered from technical error. No reasons are assigned as to why a proceeding that was initiated in 6.11.87 was kept alive till the same was withdrawn on 19.2.2001. The disciplinary authority did not indicate what step was taken on and from 6.11.87 till 19.2.2001 in the earlier disciplinary proceeding till the same was withdrawn. Under the rules for the time being in force, a proceeding may be initiated only when there are grounds for enquiry, imputation of misconduct or misbehaviour. The authority in the instant case choose to hold an enquiry into the charges, the officer replied to the said charges. No decision so far taken for considering the written statement of the officer concerned and kept the matter in the cold storage. The departmental authority invited

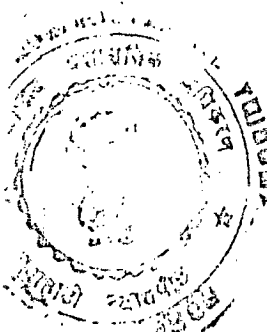


Certified to be true Copy
D. Varma L
Advocate

applications for filling up the post of Principal. According to applicant he failed in the selection process but on the pretext of the purported disciplinary proceeding no action so far been taken by the respondents. In O.A.42/99 despite opportunity granted the respondents choose not to put any objection or to file any written statement and therefore the statement of the applicant went unrebutted. When the action of the respondents assailed in O.A.42/99 challenging the in action of the respondents for not completing the disciplinary proceeding and on the other hand the said proceeding was taken as an ^{artifice} ploy for not considering the case of the applicant, the respondents now passed the impugned order dated 19.2.2001 for drawing a fresh proceeding and withdrawing the earlier proceeding. The rules are made for regulating and controlling the disciplinary measure. Rule 14 of the Rules provided for the procedure for imposing major penalty and Rule 16 provides the procedure for imposing minor penalty. In the instant case steps were taken under part 6 of the Rules for imposing the penalty provided by the rules and for that purpose they called upon the applicant to submit his written statement, which he did. In turn the authority instead sought to cancel or to withdraw the proceeding but at the same time sought to continue the proceeding by the impugned order. No reason not to speak any good reason are discernible for the steps taken by the departmental authority for initiation of a fresh proceeding. The earlier proceeding was also initiated under part 6 of the CCS Rules. By the impugned order the respondents only mentioned that the earlier charge sheet suffered from technical error. That technical error was not explained nor any technical error is discernible. Considering the

contd..6

Certified to be true Copy.
D. B. [Signature]
Advocate



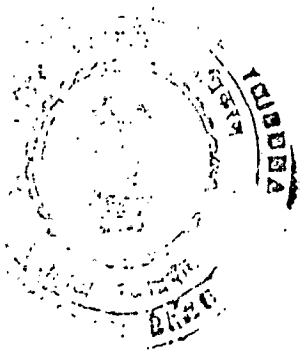
nature of the charge in its entirety we do not find any justifiable reason in the decision to continue with the disciplinary proceeding on the same charges. The proceeding seemingly appeared to be a purported proceeding to keep the sword on democles ^{hanging}. The applicant is a Senior PCT Teacher is eligible for consideration for the post of Principal and therefore there is no justification for not considering his case for promotion. In O.A.107/2001 a written statement on behalf of respondents No.1, 2 and 3 was filed through the Assistant Commissioner, KVS. The Assistant Commissioner at para 6 of the written statement made a bald statement to the effect that the application of the applicant for the post of Principal was forwarded with a remarks that disciplinary proceeding was pending against the applicant. However he was not selected by the Selection Committee for the reason that he could not qualify in the test. The aforementioned statement of the said officer was verified in the verification as a statement true to his personal knowledge. Whether a candidate was selected by Selection Committee was purely a matter of records. The said Assistant Commissioner did not claim also ^{to} be a Member of the Selection Committee.

4. Be that as it may, considering all the aspects of the matter we do not find any valid reason for not considering the case of the applicant for promotion to the post of Principal. For the reasons stated above we direct the respondents to consider the case of the applicant for promotion to the post of principal against any vacant post as per law. The impugned order dated 19.2.2001 as well as the charge sheet dated 19.2.2001 are hereby set aside and quashed.

The application is allowed to the extent indicated. There shall, however, be no order as to costs.

Sd/ VICE CHAIRMAN

Sd/ MEMBER (Adm)



Official to be true Copy
 15/10/2001
 Section Officer (A)
 Administrative Tribunal
 Guwahati Bench, Guwahati
 Assam

Official to be true Copy
 D. Barua
 15/10/2001

In The Central Administrative Tribunal :: Guwahati Bench
Guwahati

20

ORDER SHEET

Contempt

APPLICATION NO. 4/2002 (CA 42/99 & 107/2001)

Applicant(s) Krishna Mahan Singsh

Respondent(s) H.M. Cairao 2 Ans.

Advocate for Applicant(s) Mr. A.K. Roy, S.C. Dulla Roy &

Advocate for Respondent(s) I. Goswami, B. Banerjee, S.C. Poojawan, M.K. Mazumdar, B. Choudhury and S. Das

Notes of the Registry Date Order of the Tribunal

31.5.02

This matter is mentioned by Sri MK. Mazumdar, learned counsel for the respondents. Mr. Mazumdar, learned counsel referred to the records and pointed out that the Vokalatnama on behalf of the respondent Nos. 1 and 2 were filed on 9.5.2002. When the matter was listed on 28.5.2002 the name of the counsel for the respondents was not shown and therefore, counsel for the respondents did not enter appearance. Due to the absence of the counsel for the respondents in the Court, order for personal appearance of respondent No.2 was passed. Apparently, this was an obvious mistake on the part of the office in not bring the matter to the notice of the Bench which occasioned the Bench to pass the order for personal appearance in the Court. The order dated 28.5.2002 is recalled.

Mr. Mazumdar, learned counsel further submitted that against the order passed by this Tribunal in O.A. Nos.42/99 and 107/2001 the respondents preferred Writ petition before the High Court and the High Court admitted the application and stayed the operation of the order dated 7.6.2002.

In the circumstances, the contempt proceeding stands closed.

Sd/VICE CHAIRMAN



TRUE COPY
সত্যি

Section Officer (3)
সি.এ.আই.বি. (সি.এ.আই.বি. অফিস)
Central Administrative Tribunal
Guwahati Bench, Guwahati

Checked to be true Copy
D. Banerjee

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ANNEXURE: R4

IN THE GAUHATI HIGH COURT
(THE HIGH COURT OF
ASSAM, NAGALAND, MEGHALAYA, MANIPUR,
TRIPURA, MIZORAM AND ARUNACHAL PRADESH)
W.P. © Nos. 7832 AND 7843 OF 2001

From the common judgment and order dated 7.6.2001 passed by the learned Central Administrative Tribunal, Guwahati Bench in O.A.Nos.42/99 and 107/2001.

1. Kendriya Vidyalaya Sangathana,
2. Assistant Commissioner, Kendriya Vidyalaya Sangathana, Kamrup, Guwahati-11.
3. Assistant Commissioner, Kendriya Vidyalaya Sangathana, Silchar Region, Hospital Road, Silchar

... Petitioners in both the petitions

- Versus -

Shri Krishna Mohan Singh ... Respondent (Applicant) in both the writ petitions.

P R E S E N T

THE HON'BLE THE CHIEF JUSTICE MR.PP NAOLEKAR
THE HON'BLE MR.JUSTICE RANJAN GOGOI

For the petitioners in both the writ petitions :

Mr.SC Biswas,

Mr.K.Bhattacharjee,

Mr. MK Majumdar, Advocates.

For the Respondent in both the writ petitions :

Mr.SCD Roy,

Mr.AK Roy, Advocates.

DATE OF HEARING : 16.06.2003.

DATE OF JUDGMENT : 17 June 2003

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D-13/06/03
Advocate

JUDGMENT AND ORDER

GOGOL J.

Both the Writ Petitions being directed against a common judgment and order dated 07.06.2001 passed by the learned Central Administrative Tribunal, Guwahati Bench were heard together and are being disposed of by this common judgment and order.

2. The facts, in brief, may be noted at the outset :

The Respondent, who was the applicant in the Original Applications filed before the learned Tribunal, joined service in the Kendriya Vidyalaya Sangathan as a Primary Teacher under the Patna Regional Office in July, 1977. On 12.11.1979, he was appointed to the post of trained Graduate Teacher and thereafter he was appointed as a Post Graduate teacher with effect from 19.10.1984. The Respondent-applicant was transferred to Orissa and was subsequently placed under suspension by an order dated 21.10.1987. A memorandum of charges was issued against the applicant-respondent on 06.11.1987 under Rule 14 of the C.C.S. (CCA) Rules and the applicant submitted his reply to the charge-memo. Though the order of suspension against the applicant respondent was withdrawn by order dated 06.10.1988, no decision was taken in the proceeding initiated against him.

On 05.11.1990, the applicant-respondent was transferred to Barauni and thereafter he was released to go on deputation by an order dated 14.12.1996. On the expiry of the period of deputation, the applicant-respondent re-joined service as Principal-in-Charge of the Kendriya Vidyalaya at Tuli in the State of Nagaland by order dated 26.11.1997. While serving at Tuli, the applicant-respondent came out successful in the Departmental Examination for the post of Principal and Vice Principal and he applied for being appointed as Principal in the Kendriya Vidyalaya Sangathan. According to the applicant-respondent, he performed well in the selection process but his name was not included in the panel of selected candidates. As according to the applicant-respondent, his non-selection was on account of the pendency of the departmental proceeding, which remained unfinalised since the year 1987, Original application No.42 of 1999 was instituted

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D. B. Bora
Advocate

12/11/2001
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before the learned Tribunal for appropriate intervention and for directions for consideration of the case of the applicant-respondent for the post of Principal.

3. While the Original Application No.42/1999 remained pending, by an order dated 19.2.2001, the charge-memo dated 06.11.1987 was withdrawn on the ground that the said charge-memo suffered from some technical errors. The withdrawal, as noticed above, was without prejudice to initiation of further fresh departmental proceeding. Thereafter, a fresh charge-sheet dated 19.2.2001 was again issued repeating in verbatim the charges contained in the earlier charge-memo dated 06.11.1987. The validity of the aforesaid fresh charge-sheet dated 19.2.2001 was challenged by the applicant-respondent in Original Application No.107/2001.

4. The learned Tribunal, after an elaborate consideration of the cases of the respective parties, came to the conclusion that the stand taken by the Respondent before it in justification of the actions impugned in both the Original Applications, not having disclosed any valid ground for keeping the disciplinary proceeding against the applicant pending since the year 1987, thought it fit to interfere with the said proceeding. In so far as the claim for promotion is concerned, the learned Tribunal thought it proper to order for consideration of the case of the applicant-respondent for promotion to the post of Principal against any available vacancy. The correctness of the aforesaid order passed by the learned Tribunal on 07.6.2001 has been challenged in the present proceeding.

5. We have heard Mr. SC Biswas, learned counsel for the petitioners in both the cases as well as Mr.SCD Roy, learned counsel for the applicant-respondent. We have taken note of the various grounds and reasons recorded in the impugned judgment of the learned Tribunal for the interference made in the disciplinary proceeding against the applicant-respondent as well as for the directions issued with regard to the claim of the applicant-respondent for promotion to the post of Principal.

6. The departmental proceedings in question, had remained pending against the applicant-respondent since the year 1987. As evident from the written statement filed by the writ petitioner, before the learned Tribunal below, the

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D. S. M. L. L.
Advocate

pendency of the aforesaid proceedings was the primary reason for non-selection of the applicant-respondent for promotion to the post of Principal. As against the proceedings drawn in the year 1987, the written statement/reply of the applicant-respondent was submitted without any delay. But as it appears, no attempt was made to bring the aforesaid proceeding to its logical conclusion. The materials on record would go to suggest that the proceedings pursuant to the memo of charges had not even commenced and no enquiry officer had been appointed. The proceedings initiated against the applicant-respondent, which was lying dormant all along, was re-surrected at the time of his selection for the post of Principal.

In fact, in the Original Application registered before the learned Tribunal below with regard to the validity of the disciplinary proceedings, no justification had been offered on behalf of the Kendriya Vidyalaya Sangathan for the delay in finalisation of the proceedings. After the Original Application, registered as Original Application No.42/1999 was instituted by the applicant-respondent, the charge-memo dated 06.11.1987 was withdrawn on the ground that there were certain technical errors in it and thereafter, on 19.2.2001, a fresh proceeding had been initiated reiterating the very same charges as contained in the earlier charge-memo dated 06.11.1987. What were the technical errors in the charge-memo dated 06.11.1987 that necessitated withdrawal of the proceedings and what were the justification for initiation of the very same charges after a lapse of almost 14 years was not disclosed before the learned Tribunal below nor the said facts have been placed before this Court. In such a situation, the view taken by the learned Tribunal that the continuation of the departmental proceedings against the applicant-respondent had become oppressive and called for appropriate interference, can hardly be held to be unjustified. In any case, no error apparent on the face of the record, which would call for our interference with the conclusions reached by the learned Tribunal below, is disclosed in the facts of the present case. We have also considered the nature of the charges levelled against the applicant-respondent and on a consideration of the totality of the facts and circumstances of the case, we are inclined to hold that the interference made by the learned Tribunal

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 D. [Signature]
 Advocate

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below with the disciplinary proceeding against the applicant-respondent, does not call for our intervention.

7. This would bring us to the next question raised, i.e., the validity of the directions issued by the learned Tribunal for consideration of the case of the applicant-respondent for promotion to the post of Principal. We have noticed that the post of Principal in the Kendriya Vidyalaya Sangathan is a selection post. The applicant-respondent claims to be eligible for consideration for the said post, a claim, which has been sought to be defeated only on the ground of pendency of the departmental proceedings. As the interference made by the learned Tribunal below with the departmental proceedings has not been disturbed by us, we fail to see any reason as to why the case of the applicant-respondent for promotion ought not to be considered, if he is otherwise suitable and eligible for such consideration. Accordingly, the direction issued by the learned Tribunal below, in this regard, would stand affirmed and the case of the applicant-respondent shall be considered for promotion in accordance with the relevant provisions of the rules in force in this regard.

Both the writ petitions shall stand dismissed. No costs.

J. Rayan Gaidol
Judge

P.P. Madhakar
Chief Justice

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K. V. Madhakar
20/11/63
Superintendent (C)

Central High Court
Andhra Pradesh, 20-11-1963

AW
20/11/63

P No 11155
17/6/63

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D. V. Ram
Advocate

ITEM No.19

Court No.10

SECTION XIV

26

SUPREME COURT OF INDIA 743540
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil)...../2004 (CC195-196)

(From the judgement and order dated 19/06/2003 in CWP 7832/01 of The HIGH COURT OF GAUHATI)

KENDRIYA VIDYALAYA SANGATHAN

Petitioner (s)

VERSUS

K.M. SINGH AND ORS.

Respondent (s)

I.A.1-2 (C/delay in filing SLP)

Date : 19/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR
HON'BLE MR. JUSTICE APJN KUMAR

Certified to be true copy
N. K. Gandhi
Assistant Registrar (C.A.)
20/01/04
Supreme Court of India

For Petitioner (s)

Mr. Rakesh K. Khanna, Adv.
Ms. Rashmi Khanna, Adv.
Mr. Shashank Shekhar, Adv.
Mr. Surya Kant, Adv.

For Respondent (s)

Mr. Abhay Kumar, Adv.
Mr. Subramonium Prasad., Adv.
Ms. Deep Shikha Bharti, Adv.

UPON hearing counsel the Court made the following
O R D E R

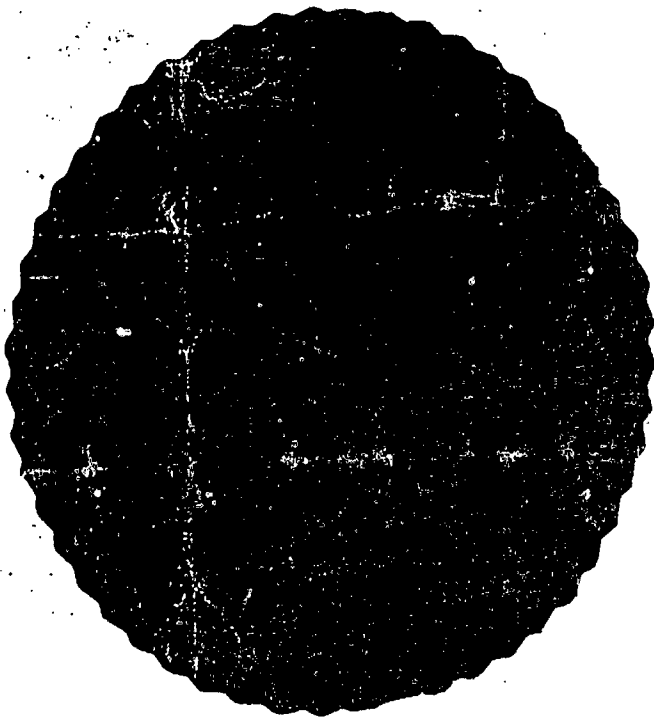
Delay condoned.

The Special Leave Petitions are dismissed.

Promila Nagpal
(Promila Nagpal)
COURT MASTER

N. K. Gandhi
(N. K. Gandhi)
AR-CMG-PS

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D. V. K. M.
Advocate



URGENT FEE Rs. 75

SUPREME COURT OF INDIA
 Certified copy

Matter No. SUP (C) - 104 (C/195-196)
 Brief Cause Title Kendryas Vidyalaya Sangathan
vs
K.M. D. Khan

SERIAL NO. A-1951
 Nos. of copies 1
 Costs including
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Section Officer
 Supreme Court of India

SEALED IN MY PRESENCE

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 21/1/07

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 20/1/07

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[Handwritten signature]
 Advocate

Filed in Court
ON.....
Court Master

Filed by the Respondent
Through M.K. Majumdar
Advocate
Standing Counsel K.V. Sanyal
19-07-04

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI.

C.P. NO. 2/2004.

In O.A. No. 42/998 107/01

IN THE MATTER OF :

Appearance of the Respondent
No. 2 and Written Statement filed
by the Respondent/Contemner.

- AND -

IN THE MATTER OF :

Order dated 19.2.2004 passed
by this Hon'ble Tribunal.

- AND -

IN THE MATTER OF :

Sri U.N. Khawarey,
Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Guwahati.

.... Deponent.

The humble written statement on
behalf of the Respondent No. 2
is as follows :-

contd.... p/2.

- 1) That the deponent states that, he is being authorised to file this Written Statement by the Respondent No. 2, the present written statement is filed on behalf of the Respondent No. 2.
- 2) That the deponent states that persuance to the order dated 19-2-2004 passed by this Hon'ble Tribunal notice was served on the Respondent No. 2 on 19-4-2004 and the Respondent have gone through the contents of the petition and have understood the same.
- 2.a) That the deponent states that at the outset the respondent begs unconditional apology for any omission or commission un-willingly by the respondent No. 2.
- 3) That the deponent states that, persuance to the order dated 19-02-2004 passed by this Hon'ble Tribunal notice was served on the Respondent No. 2 on 19-04-2004 and the Respondent have gone through the same and have understood the contents thereof and begs to file reply against the petition as under :-
- 3.(a). That with regard to the statement made in para 2(a) to para 3(j) it is states that the facts stated in these paras are matter

- 3 -

of record and as such the deponent admits all those which are borne out of record except to the fact evered in para 3. (e) that "to keep one post vacant" an ordered in the Misc. Case No. 118/01 in O.A. No. 107/01 was till return-able date further the same direction was not maintained in the final order passed against O.A. No. 107/01.

3.(b) That with regard to statement made in para 2(j) and 3 the deponent states that, there is no willful disobedience and deleberate violation of Tribunal's order for, pursuent to dismissal of the Spl. Leave Petition on 19-01-2004 condoning the delay the Respondent authority in complience of the directions of the Hon'ble Central Administrative Tribunal, Guwahati Bench, Hon'ble Guwahati High Court the question of promotion of the applicant Shri K.M. Singh to the post of Principal has been considered ~~EXRE~~ carefully and he is hereby informed as follows :-

1) Shri K.M. Singh had applied for appoint-ment to the post of Principal by way of direct recruitment, therefore he was considered for open selection/direct recruitment to the said post.

contd.... p/4.

ii) The name of Mr. K.M. Singh was never considered for promotion to the post of Principal against any other quota i.e. promotion quota. Even otherwise he is not eligible for promotion to the post of Principal as he was working as Post Graduate Teacher only. For departmental promotion (based on the merit and seniority) persons in the grade of Vice Principals only can be considered for promotion to the post of Principal in terms of the rule schedule, which provides that 33 1/3% of the appointments to the post of Principal are to be made by promotion on the principle of merit with due regard to seniority from AMONGST THE VICE PRINCIPALS, WHO HAVE RENDERED MINIMUM 05 YEARS SERVICE IN KVS OF WHICH AT LEAST 03 YEARS SHOULD BE IN THE GRADE OF VICE PRINCIPALS.

iii) The schedule also provides that 66 2/3% of the appointment to the post of Principals is to be made by direct recruitment on the basis of all India advertisement with certain prescribed qualifications.

iv) That in compliance of the direction of the Tribunal as also Hon'ble High Court of Guwahati a meeting of the Selection Committee was held on 5-4-2004 to re-examine/review the

the assessment of the earlier Selection Committee without taking into consideration the pendency of the departmental proceedings which had been quashed by the Hon'ble Tribunal and upheld by the Hon'ble High Court as well as Hon'ble Supreme Court.

v) The Selection Committee upon reconsideration/reviewing the earlier assessment has given the following recommendations :-

" In compliance with the orders of the Hon'ble High Court of Guwahati dated - 19.6.2003, the Committee re-examined the papers concerning selection of Shri K.M. Singh. The Committee observed that 30 candidates obtaining 79 and above marks were included in the main panel for unreserved category and 06 candidates obtaining 76 to 78 marks were kept in the reserve panel to be operated to the extent of drop out from the main panel. Based on his performance Shri K.M. Singh was awarded 64 marks out of 100. It has assessed his over all merit alongwith the similar assessment of other candidates. This was without prejudice to ongoing disciplinary proceedings against him. Therefore, the Committee reconfirmed its assessment made in 1998 in respect of Shri K.M. Singh and did not recommend him for appointment to the post of Principal."

vi) In the above view of the matter in compliance of the direction of the Hon'ble CAT Guwahati Bench and in further compliance of the direction of the Guwahati High Court Mr. K.M. Singh is hereby informed that the review Selection Committee has not found him suitable for appointment to the post of Principal.

A copy of the order dated 7-5-04 is annexed herewith as ANNEXURE- I.

4) That there is no willful disobedience on the part of the respondent in regard compliance of the order and as such it is desirable to close the matter for the ends of justice.

In this circumstances it is therefore prayed that this Hon'ble Tribunal may be pleased to entertain this reply and considering the context of the matter be pleased to drop the proceeding and/or pass any other order for the ends of justice.

7.

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AFFIDAVIT / Verification

I, Uday Narayan Khawarey age about 44 years, son of Shri Jagat Narayan Khawarey, presently working as Assistant Commissioner, in the Regional Office of Kendriya Vidyalaya Sangathan, Maligaon, Guwahati, do hereby solemnly affirm and declared as follows:

1. That, I am the Assistant Commissioner of the Kendriya Vidyalaya Sangathan, Maligaon, Guwahati, as such I am acquainted with the facts and circumstances of the case. By virtue of my office I am competent to swear this affidavit.

2. That the statements made in this affidavit and in the accompanying application in paragraphs 1, 2, 2a, and 4 are true to my knowledge, those made in paragraphs 3, 3a to 3b being matter of records are true to my information derived therefrom. Annexures are true copies of the originals and groups urged are as per the legal advice.

And I sign this affidavit on this the 19/4 th day of July 04.

Identified by me

Uday Narayan Khawarey

DEPONENT

Advocate's Clerk

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ANNEXURE - I.

Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg,
New Delhi - 16.

F. No. 19-201(13)/01-KVS(L&C) Dated : 07-05-04.

MEMORANDUM

1. Whereas Mr. KM Singh was working as PGT and had applied for appointment to the post of Principal for merit selection process during the year 1998 i.e. for direct recruitment against the open post advertised for all eligible candidates working with KVS or otherwise. He underwent written departmental examination and was called for interview by the Selection Committee. The Selection Committee did not recommend the name of Mr. Singh for appointment to the post of Principal after KM Singh applied for the post of Principal, departmental enquiry for major penalty proceedings was initiated against him.

2. Whereas Mr. K.M. Singh filed O.A. No. 42 of 1999 before the Central Administrative Tribunal, Guwahati Bench challenging the decision of the Selection Committee rejecting his candidature for the post of Principal as well as initiation of disciplinary proceedings against him. The Hon'ble Tribunal allowed the OA set aside the disciplinary proceedings and directed KVS to consider the case for promotion to the post of Principal as per Law.

contd.... p/2.

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(2)

3. Whereas the KVS filed a writ petition bearing No. 7832 and 7843 of 2001 against the common judgement and order dated 7/6/2001 passed by the learned Central Administrative Tribunal Guwahati Bench in OA No. 42/99 and 107/2001 filed by Shri KM Singh, PGT(History). The writ petition was dismissed with the following directions by the Hon'ble Guwahati High Court.

"..... The validity of the directions issued by the learned Tribunal for consideration of the case of the applicant-respondent for promotion to the post of Principal. We have noticed that the post of Principal in Kendriya Vidyalaya Sangathan is a selection post. The applicant-respondent claims to be eligible for consideration for the said post, a claim, which has been sought to be defeated only on the ground of pendency of the departmental proceedings. As the interference made by the learned Tribunal below with the departmental proceedings has not been disturbed by us, we fail to see any reason as to why the case of the applicant-respondent for promotion ought not to be considered, if he is otherwise suitable and eligible for such consideration. Accordingly, the direction issued by the learned Tribunal below in this regard, would stand affirmed and the case of the applicant-respondent shall be considered for promotion in accordance with relevant provisions of the rules in force in this regard. Both the Writ Petitions shall stand dismissed."

Annx.-I.

(3)

4. Whereas KVS filed a petition for Special Leave to Appeal before the Supreme Court against the order and judgement dated 19.6.2003 in CWP 7832/01 of the Guwahati High Court. The Hon'ble Supreme Court upon hearing the SLP on 19.1.2004 passed the following orders :-
"Delay condoned. The Special Leave Petitions are dismissed."
5. Whereas in compliance of the directions of the Hon'ble Central Administrative Tribunal, Guwahati Bench, Hon'ble Gauhati High Court the question of promotion of the applicant Shri KM Singh to the post of Principal has been considered carefully and he is hereby informed as follows :-
- a) Shri KM Singh had applied for appointment to the post of Principal by way of direct recruitment, therefore he was considered for open selection/ direct recruitment to the said post.
- b) The name of Mr. KM Singh was never considered for promotion to the post of Principal against any other quota i.e. promotion quota. Even otherwise he is not eligible for promotion to the post of Principal as he was working as Post Graduate Teacher only. For departmental promotion (based on the merit and seniority) persons in the grade of Vice Principals only can be considered for promotion to the post of Principal in terms of the rule schedule, which

contd.... p/4.

Annx.-I.

(4)

provides that 33 1/3 % of the appointments to the post of Principal are to be made by promotion on the principle of merit with due regard to seniority from AMONGST THE VICE PRINCIPALS, WHO HAVE RENDERED MINIMUM 05 YEARS SERVICE IN KVS OF WHICH AT LEAST 03 YEARS SHOULD BE IN THE GRADE OF VICE PRINCIPALS.

c) The schedule also provides that 66 2/3 % of the appointment to the post of Principals is to be made by direct recruitment on the basis of all India advertisement with certain prescribed qualifications.

6. That in compliance of the direction of the Tribunal as also Hon'ble High Court of Guwahati a meeting of the Selection Committee was held on 5.4.2004 to re-examine/review the assessment of the earlier Selection Committee without taking into consideration the pendency of the departmental proceedings which had been quashed by the Hon'ble Tribunal and upheld by the Hon'ble High Court as well as Hon'ble Supreme Court.

7. The Selection Committee upon reconsideration/reviewing the earlier assessment has given the following recommendations :-

"In compliance with the orders of the Hon'ble High Court of Guwahati dated 19.6.2003, the Committee re-examined the papers concerning selection of Shri KM Singh. The Committee observed that

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(5)

30 candidates obtaining 79 and above marks were included in the main panel for unreserved category and 06 candidates obtaining 76 to 78 marks were kept in the reserve panel to be operated to the extent of drop out from the main panel. Based on his performance Shri KM Singh was awarded 64 marks out of 100. It has assessed his over all merit alongwith the similar assessment of other candidates. This was without prejudice to ongoing disciplinary proceedings against him. Therefore, the Committee reconfirmed its assessment made in 1998 in respect of Shri KM Singh and did not recommend him for appointment to the post of Principal."

8. In the above view of the matter in compliance of the direction of the Hon'ble CAT Guwahati Bench and in further compliance of the direction of the Guwahati High Court Mr. KM Singh is hereby informed that the review Selection Committee has not found him suitable for appointment to the post of Principal.

(H.M. CAIREM)
COMMISSIONER

contd..... p/6.

Annx. - I.

(6)

To,

Shri Krishna Mohan Singh, PGT (History)
Kendriya Vidyalaya,
HFC Barauni.

Copy to :-

1. The AC, KVS, RO Silchar for kind information and needful action.
2. The AC, KVS, RO Guwahati with request to kindly brief the Hon'ble Tribunal/High Court Guwahati through the KVS Counsel Shri S. Sarma, Advocate under intimation to KVS (HQs).
3. The AC, KVS, RO Patna for kind information and also to ensure that this speaking Order is delivered to the applicant under acknowledgement.
4. The Principal, KV HFC Barauni to handover the copy of the Speaking Order and send the acknowledgement to this office immediately after delivery.
5. The Section Officer (L & C), KVS (HQs), N. Delhi for needful action.

Sd/-

Dy. Commissioner (Admn.).